

[Shri Rameshwar Sehul]

back (General) Seventy-fourth Amendment Rules, 1965, published in Notification No. G.S.R. 1609 in Gazette of India dated 6th November, 1965.

- (v) The Customs and Central Excise Duties Export Drawback (General) Seventy-fifth Amendment Rules, 1965, published in Notification No. G.S.R. 1607 in Gazette of India dated the 6th November, 1965.

[Placed in Library. See No. LT-5174/65].

- (3) a copy each of the following Notifications under the Customs Act, 1962:—

- (i) The Manufacture in Customs Bonds (General) Fourth Amendment Rules, 1965, published in Notification No. G.S.R. 1610 in Gazette of India dated the 6th November, 1965.
- (ii) G.S.R. 1611 published in Gazette of India dated the 6th November, 1965.
- (iii) G.S.R. 1612 published in Gazette of India dated the 6th November, 1965.
- (iv) G.S.R. 1613 published in Gazette of India dated the 6th November, 1965.
- (v) G.S.R. 1614 published in Gazette of India dated the 6th November, 1965.

[Placed in Library. See No. LT-5175/65.]

- (4) a copy of Notification S.R.O. No. 305/65 published in Kerala Gazette dated the 3rd August, 1965, under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice President, discharging functions of the President in relation to

the State of Kerala. [Placed in Library. See No. LT-5176/65.]

12.12 hrs.

STATEMENT RE. DECONTROL OF CEMENT

Mr. Speaker: Shri T. N. Singh to make a statement on decontrol of cement. How long is it?

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh): It is 44 pages.

Mr. Speaker: Then, it might be laid on the Table of the House.

Shri T. N. Singh: I lay it on the Table of the House.

Shri Hari Vishnu Kamath (Hoshanabad): On a point of order, Sir.

Shri Harish Chandra Mathur (Jalore): This is a very important matter.

Mr. Speaker: I do not dispute that. I agree there.

Shri Harish Chandra Mathur: What is the intention of the hon. Minister in making this statement? Does he want a discussion or will we get an opportunity of raising a discussion on this?

Mr. Speaker: Does the hon. Minister propose to have a discussion on this?

Shri T. N. Singh: I am in the hands of the House. Here is a decision taken in which Members are very much interested. Therefore, I thought I might place the facts before the House. It is for the House to decide whether there should be a discussion on this.

Shri Vasudevan Nair (Ambala puzha): On this particular issue, when it appeared in the newspapers, who had given Calling Attention notices. May I know why even on such important issues the Minister is going

to make a statement within 24 or 48 hours and these Calling Attention notices are rejected outright? That is how it happens.

Mr. Speaker: Mr. Nair would appreciate that if I disallowed the Calling Attention notices, it was because I thought that that could be raised in many other ways. Then, if the Minister comes and says that he is prepared to make a statement, I should allow him. I did not know whether the Minister was coming forward to make a statement. Now it is for the Members to give notice for a discussion on this.

Shri Ranga (Chittoor): Before you pass your orders, is it not the usual thing to alert the Minister?

Mr. Speaker: I do not send every notice to the Minister.

Shri Hari Vishnu Kamath: Last week, you were good enough, I believe, to direct that the application of the rule or convention with regard to Starred Questions and Short Notice Questions be extended to Calling Attention notices. May I, therefore, request, on a similar footing, that in this case also, when statements are to be made by the Ministers—we know copies will be circulated later on and we will get them—can't the Ministers be directed to lay advance copies of the statements in the Notice Office for our perusal instead of reading them in the House?

Mr. Speaker: How will the Members know it? I will ask the Ministers, when the statement is a longish one and probably there might be a desire to lay it on the Table of the House, that instead of it being read if it is possible advance copies can be prepared and might be put in the Notice Office on the same day so that Members can get those copies and they have not to wait for them.

Shri T. N. Singh: I agree.

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Shrimati Savitri Nigam (Banda): At the moment, the easy solution would be that instead of reading 4 pages of the tiring and boring statement, the hon. Minister could give a synopsis of the statement. (Interruption).

Shri Madhu Limaye rose—

Mr. Speaker: I presume a discussion is going to be asked for on this. Why have it now?

श्री मधु लिमये (मुंनेर) : भगवत किसी ने इसके बारे में नोटिस दिया हुआ है तो नया नोटिस मांगने के बजाय आप पुनर्विचार करके उसी को

अध्यक्ष महोदय : अब डिस्कशन के लिए चाहिये ।

श्री मधु लिमये : उसी के लिये कह रहा हूँ ।

अध्यक्ष महोदय : भगवत किसी ने दाय है तो देख लूंगा ।

12.15 hrs.

DELHI ADMINISTRATION BILL*

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): On behalf of Shri Nanda I beg to move for leave to introduce a Bill to provide for the administration of the Union Territory of Delhi and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the administration of the Union Territory of Delhi and for matters connected therewith."

The motion was adopted.

Shri L. N. Mishra: I introduce the Bill.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 18th November, 1965.